

year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8835/74].

(Interruptions)

MR. SPEAKER: The position is made very clear by the ruling. I am very clear about it. I am not allowing any further discussion on it. Shri Balgovind Verma.

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION AND BONUS SCHEMES ACT, ETC.

SHRI BALGOVIND VERMA: I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 833 in Gazette of India dated the 3rd August 1974.
- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 834 in Gazette of India dated the 3rd August, 1974.
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 835 in Gazette of India dated the 3rd August, 1974.
- (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd August, 1974.

(2) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 909 in Gazette of India dated the 24th August, 1974, under subsection (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-8337/74.]

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in Library. See No. LT-8338/74].

12.36 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOUR OF STUDY GROUPS I AND II

SHRI D. BASUMATARI (Kokrajhar): I beg to lay on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee to Jammu and Kashmir, Patiala and Chandigarh during June, 1974.
- (2) Report of Study Tour of Study Group II of the Committee to Madurai, Trivandrum, Kanyakumari, Cochin, Coimbatore, Ootacamund and Mangalore during June—July, 1974.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Chair is adopting two standards, one for the Treasury Benches and another for the opposition.

MR. SPEAKER: If you want to bring anything against the Chair, do it in a proper way. There is a procedure for that. I am not going to tolerate the way you do it.

SHRI C. M. STEPHEN (Muvattupuzha): Sir, we object to their challenging your decision.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, we were not able to hear the Minister.

MR. SPEAKER: The Minister has already laid the statement as item No. 2.

श्री मधु लिमये (बांकां) अध्यक्ष महोदय,
इनका बयान कोई सुन नहीं पाया। इसलिए मेरी प्रार्थना है कि दीक्षित जी का बयान पहले हमें सुनवा दिया जाए।

MR. SPEAKER: That is not the practice. They are just laid.

PROF. MADHU DANDAVATE (Rajapur): It is only of ten lines.

MR. SPEAKER: We have to follow our practice.

श्री मधु लिमये: यह छोटा सा बयान है।
कोई चार पेज का बयान नहीं है और यह बहुत ही महत्वपूर्ण मामला है।

MR. SPEAKER: If you have already seen the statement you can raise the point. But if the statement

has come late and you have not seen it, you can raise it next day.

श्री श्यामनन्दन मिश्र : दूसरे दिन हम लोग परमीशन सीक करेंगे अगर कुछ क्लेरिफिकेशन करना होगा।

MR. SPEAKER: It all depends on how it is fixed up. I am told the point should be conveyed in writing.

SHRI SHYAMNANDAN MISHRA: Certainly.

श्री शंकर देव (वांदर) : अध्यक्ष महोदय, मैं एक प्वाइंट ऑफ ऑर्डर उठाना चाहता हूँ और मैं बहुत कम बोला करता हूँ। मैं यह कहना चाहता हूँ कि यहाँ पर इतना हल्ला होता है जिस को देख कर मुझे बड़ा अफसोस होता है इस हाउस को 'आगस्ट' हाउस कहा जाता है और यहाँ के सदस्यों को 'माननीय' सदस्य कहा जाता है, 'आनरेबल मेम्बर' कहा जाता है। यहाँ पर इतना हल्ला होता है जिनका कि उस जगह होता है जिस को फिम मार्केट कहते हैं और यह तमाम चीजें यहाँ पर होती हैं। यहाँ पर विजिटर्स गैलरीज में बहुत से बाहर के लोग और दूसरे लोग बैठे हुए हैं और वे यह सब देखा करते हैं। तो मैं यह पूछना चाहता हूँ कि जब इस हाउस को 'आगस्ट' हाउस कहा जाता है और यहाँ के सदस्यों को 'माननीय सदस्य' कहा जाता है, क्या ऐसी हालत में इस तरह का तो यहाँ पर हल्ला हो सकता है या नहीं ?

MR. SPEAKER: An objection was raised by Shri Mishra about my ruling. I offer that it may be examined by the Rules Committee or by a Judge of the Supreme Court. If they think I gave a wrong ruling,

[MR. SPEAKER]

I will quit in a minute. I will send it to the Chief Justice of the Supreme Court. But this is not the way that it is taken up like this.

श्री मधु लिमये : अध्यक्ष, महोदय हम ने यही कहा है कि प्रधान मंत्री ने अध्यक्ष का अपमान किया है।

MR. SPEAKER: It is not the practice. But I am prepared to do it. I assure you that the moment I send it, I will not enter the House till the finding is given.

श्री हुषमचन्द्र कडवाय (मुरेना) : प्रधान मंत्री आप का अपमान करे और हम सुन लें, यह नहीं हो सकता।

MR. SPEAKER: This is not the way you make a point on it and do not go through a proper procedure. You go on like that. This is not a proper procedure of the House.

SHRI S. M. BANERJEE (Kanpur): You are more than the Supreme Court.

MR. SPEAKER: You appoint your own Members. I offer you to appoint your own Members. I offer myself in the hands of the Members of the Opposition leaders and I will stand by the decision. I go upto that extent. But this is not the proper way to question a ruling.

श्री मधु लिमये : आप इतना नाराज क्यों हो रहे हैं? आप को किसी ने कुछ नहीं कहा है। सब लोग यही कह रहे हैं कि प्रधान मंत्री का व्यवहार अच्छा नहीं है।

अध्यक्ष महोदय : जैसे आप बोलते हैं वैसे ही प्रधान मंत्री ने भी बोल दिया। और दूसरे लोग बैठे हुए हैं और वे यह

सब दबा करत हैं। तो मैं यह पकना चाहता हूँ कि जब इस हाउस को प्रागेस्ट हाउस कहा जाता है और यहाँ क सदस्यों 'माननीय सदस्य' कहा जाता है, तो क्या ऐसी हालत में इस तरह का यहाँ पर हुल्ला हो सकता है या नहीं।

श्री पी० जी० साबलकर (अहमदाबाद) : अध्यक्ष महोदय, आज की पुनरीक्षित कार्य सूची में मद संख्या 3 में दिया गया है: 'श्री राम निवास मिर्धा हिन्दी के प्रचार और विकास की गति तेज करने तथा केन्द्र के विभिन्न सरकारी प्रयोजनों के लिए इस के उत्तरोत्तर प्रयोग के वर्ष 1971-72 के कार्यक्रम सम्बन्ध वार्षिक मूल्यांकन प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति मन्ना पटल पर रखेंगे।

अध्यक्ष महोदय, 1971-72 का वार्षिक मूल्यांकन प्रतिवेदन अब हमारे सामने इतने समय के बाद क्यों आया है? इस में बहुत विलम्ब हो रहा है। यह मामला इसलिए भी महत्वपूर्ण है कि यह जो वार्षिक मूल्यांकन है, यह हिन्दी के बारे में है और हम बार-बार यहाँ कहते हैं कि हिन्दी के विकास और सीध प्रसार के सिक्विले में इस सरकार की मन्ना अच्छी नहीं है। अगर इन के दिमाग में ऐसा है कि हिन्दी का प्रसार अच्छा करना है, तो मेरी प्रार्थना यह है...

अध्यक्ष महोदय : एक बात सुनिये। आप रोज रोज इस बात को उठाते हैं तो ठीक नहीं है। आप एक दिन इकट्ठा हो कर बात कर लें। आइए तो यहाँ पर रोज आता है और उस पर उन का वही जवाब आता है ;

आप उन के साथ बैठ कर प्रोसीजर तय कर
गें, लेकिन बार-बार इस को कहने का तो
कोई फायदा नहीं है।

श्री श्री. श्री. भावलकर: अध्यक्ष
महोदय, मेरा सवाल इतना है कि हिन्दी के
विक्रम के बारे में इस सरकार ने जो कुछ
कार्यवाही की, कम या ज्यादा, वह
अलग बात है, लेकिन 1971-72 का
वार्षिक मूल्यांकन आज 1974 में आ रहा
है। इस का मतलब यह है कि इस सरकार
का हिन्दी के विकास के बारे में कोई मंशा
शीघ्र काम करने का नहीं है। तो यह हम को
फर्स्ट एण्ड दि लास्ट टाइम, शुरू में या अन्तिम
में बताएं कि इस सरकार का मंशा क्या है?
हिन्दी का विकास करना है, अच्छी तरह से
करना है, उस को यह बताएं। मैं आप की इस
बात को मानता हूँ कि इस का बार-बार न
उठाना चाहिए लेकिन मुझे दुख होता है जब में
देखता हूँ कि 1971-72 वर्ष का वार्षिक
मूल्यांकन इतनी देर से आता है। इस का
कोई जवाब इन को देना चाहिए।

अध्यक्ष महोदय: आप इन से बात कर
लें। रोज-रोज इस चीज को यहां कहने
से तो कोई फायदा नहीं है।

श्री श्री. श्री. भावलकर: 1971-72
का मूल्यांकन दो साल बाद आया।

12.50 hrs.

STATEMENT RE CERTAIN
CHANGES CONCERNING POSTAL
SERVICES

MR. SPEAKER: Shri Brahma-
nanda Reddy to make a statement.

SHRI S. M. BANERJEE (Kanpur):
On a point of order, Sir.

As regards item No. 9, I would like
to plead with you in the form of a
point of order that he should not be
allowed to make the statement.

MR. SPEAKER: I cannot prevent
it without any reason.

SHRI S. M. BANERJEE: If you
read the statement, you will find that
certain additional amount is to be
charged from the people. (Interrup-
tion) I would invite your kind atten-
tion to the fact that the Express
Delivery Service is being discon-
tinued and about 1,600 Post Offices
will no longer be kept open on
Sundays. People will not get stamps,
etc., from these post offices; they will
have to go to Telegraph Offices or
R.M.S. offices. In many villages we
do not have telegraph office or R.M.S.
office.

SHRI VIKRAM MAHAJAN (Kan-
gra): What is the statement? Let
him read it first.

SHRI S. M. BANERJEE: I am
not as foolish as you are. I have got
the statement with me. I do not
know how he qualified....

MR. SPEAKER: He is the son of
a former Chief Justice of the Supreme
Court. He belongs to the family of
lawyers. They have been lawyers
since four generations.

SHRI S. M. BANERJEE: I belong
to the family of clerks. Still, I am
more intelligent than he is. At least
I read the statement before I speak.